

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL NO(S) . 2618/2024

ALOK CHANDRA PAL (D) THR ITS LRS.

APPELLANT(S)

VERSUS

CHANDAN SINGH (D) THR ITS LRS.

RESPONDENT(S)

(IA No.49564/2017 - EXEMPTION FROM FILING O.T.)

Date : 17-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGHFor Appellant(s) : Mr. Harsh Pratap Shahi, Adv.
Mr. Rishab Kaushik, Adv.
Mr. Shree Pal Singh, AOR
Mr. Rohan Chaudhary, Adv.
Mr. Rahul Singh, Adv.
Mr. Varenyum, Adv.
Mr. Manjeet Kumar Jha, Adv.

For Respondent(s)

Nos.1 to 4 : Mr. Md. Farman, AOR
Mr. Shoaib Ahmad, Adv.
Mr. Ejaz Ahmad, Adv.
Mr. Salman Khan, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing on behalf of the respondent Nos.1 to 4 has informed this Court that some settlement has taken place between the parties. He prays for listing of the matter after four weeks.
2. List the matter after four weeks.

(JAGDISH KUMAR)
ASTT. REGISTRAR-cum-PS(KOMAL)
COURT MASTER (NSH)